



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III

MEETING No. NC/3/MEET/Aug/202223/6

DATED: 09/09/2022

Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/3/MEET/Aug/202223/6 dated 09/09/2022 of Norms Committee - III for the year 2022-23 was held on 09/09/2022 under the Chairmanship of Rajiv Soni ,Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR,Deputy Director	Directorate General of Foreign Trade, Delhi
2	SHAISH KUMAR,Technical Authority	Technical Consultant,DGFT
3	DINESHNARAIN MATHUR,Technical Authority	Technical Consultant,DGFT

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00041071AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	2 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	PIRAMAL ENTERPRISES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018305000820AM13
RA File Number	039504000284 AM13
Licence No and Date	0310716659/07/12/2012
Norms Committee Decision:	
The firm vide e-mail dated 13.07.2022 has enclosed a copy of Surrender Letter of subject Advance Authorization.	
In view of above e-mail of firm, the Committee decided to withdraw the case.	

Case No.	3 / NC/3/MEET/Aug/202223/6			
Case Status	Case Approved			
Party Name	U SQUARE LIFESCIENCE PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM REVIW00268752AM22			
RA File Number	082404000306 AM16			
Licence No and Date	0810136712/11/12/2015			
Norms Committee Decision:				
The Committee considered the request of firm for review of norms and taking cue from earlier decision for same export product / import item in Meeting No. 4/82-ALC4/2020 dated 18.09.2020 against advance authorization No. 0810144243 dt. 07.01.2019 , it was decided to revise adhoc norms as under				
Export product	Qty.	Sl. No.	Import items	Qty.
CLINDAMYCIN INJECTION 600 mg / 4ml	1 Number	1	CLINDAMYCIN PHOSPHATE USP	831.13 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	4 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	AMI ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM REVIW00349952AM22
RA File Number	522404000042 AM17
Licence No and Date	5210042032/30/09/2016

Norms Committee Decision:

The Committee considered the request of firm for review of norms and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/May/202223/4 dated 17.06.2022** against advance authorization No. **5210042570 dt. 20.03.2018**, it was decided to revise adhoc norms as under

Export product	Qty.	Sl. No.	Import items	Qty.
TERT- BUTYL 1-PIPERAZINE CARBOXYLATE (1-BOC PIPERAZINE)	1 kg	1	DI- Tert Butyl Dicarbonate	2.00 kg
		2	PIPERAZINE ANHYDROUS	0.80 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	5 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	KEVA FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM REVIW00342368AM22
RA File Number	039404001099 AM17
Licence No and Date	0310811662/07/03/2017

Norms Committee Decision:

The Committee considered the request of firm for review of norms and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	6 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	SYNNAT PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM REVIW00354679AM22
RA File Number	022404000188 AM18
Licence No and Date	0210208260/07/03/2018

Norms Committee Decision:

The Committee considered the request of firm for review of norms and as per GST Certificate furnished by the firm for the year 2018-19, 2019-20 and 2020-21, it was decided to revise adhoc norms as under

Export product	Qty.	Sl. No.	Import items	Qty.
Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.158 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	7 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	AVA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM REVIW00266331AM22
RA File Number	039404000146 AM19
Licence No and Date	0310821149/22/05/2018

Norms Committee Decision:

The Committee considered the request of firm for review of norms and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC

Case No.	8 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected

Party Name	KUSUMA PHARMA
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM REVIW00279795AM22
RA File Number	039404000236 AM19
Licence No and Date	0310822077/02/07/2018
Norms Committee Decision: The Committee considered the request of firm for review of norms and it was observed that there is not much difference in COA of import and export. Hence, it was decided to reject the case maintaining the status quo. RA concerned may take further necessary action as per above decision of NC.	

Case No.	9 / NC/3/MEET/Aug/202223/6													
Case Status	Case Rejected													
Party Name	SYNNAT PHARMA PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022													
HQ File Number	HQRNORM REVIW00354757AM22													
RA File Number	022404000113 AM19													
Licence No and Date	0210208784/01/11/2018													
Norms Committee Decision:														
The Committee considered the request of firm for review of norms and as per GST Certificate furnished by the firm for the year 2018-19, 2019-20 and 2020-21, it was decided to revise adhoc norms as under														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur</td><td>1 kg</td><td>1</td><td>Noscapine Crude Content 95%</td><td>1.158 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.158 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.158 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	10 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	U SQUARE LIFESCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM REVIW00296493AM22
RA File Number	082404000329 AM19
Licence No and	0810144243/07/01/2019

Date				
Norms Committee Decision:				
The Committee considered the request of firm for review of norms and taking cue from earlier decision for same export product / import item in Meeting No. 4/82-ALC4/2020 dated 18.09.2020 against advance authorization No. 0810144243 dt. 07.01.2019 , it was decided to revise adhoc norms as under				
Export product	Qty.	Sl. No.	Import items	Qty.
CLINDAMYCIN INJECTION 600 mg / 4 ml	1 Number	1	CLINDAMYCIN PHOSPHATE USP	831.13 mg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	11 / NC/3/MEET/Aug/202223/6			
Case Status	Case Approved			
Party Name	SYNNAT PHARMA PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM REVIW00354703AM22			
RA File Number	022404000173 AM19			
Licence No and Date	0210209010/26/02/2019			
Norms Committee Decision:				
The Committee considered the request of firm for review of norms and as per GST Certificate furnished by the firm for the year 2018-19, 2019-20 and 2020-21, it was decided to revise adhoc norms as under				
Export product	Qty.	Sl. No.	Import items	Qty.
Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.158 kg
RA concerned may take further necessary action as per above decision of NC				

Case No.	12 / NC/3/MEET/Aug/202223/6			
Case Status	Case Approved			
Party Name	SYNNAT PHARMA PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM REVIW00288853AM22			

RA File Number	022404000076 AM20			
Licence No and Date	0210209378/16/08/2019			
Norms Committee Decision:				
The Committee considered the request of firm for review of norms and as per GST Certificate furnished by the firm for the year 2018-19, 2019-20 and 2020-21, it was decided to revise adhoc norms as under				
Export product	Qty.	Sl. No.	Import items	Qty.
Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.158 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	13 / NC/3/MEET/Aug/202223/6			
Case Status	Case Approved			
Party Name	PANACEA BIOTEC LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM REVIW00348357AM22			
RA File Number	052404000683 AM20			
Licence No and Date	0510413419/22/01/2020			
Norms Committee Decision:				
The Committee considered the request of firm for review of norms and on the basis of written comments furnished by Department of Biotechnology vide D.O. Letter No. PID-13011(15)/1/2021-PPB-DBT dated 05.08.2022, it was decided to revise norms as under:				
Export product	Qty.	Sl. No.	Import items	Qty.
Easy Five TT Vaccine DTwP-Hep B-Hib-Pentavalent Vaccine (Each vial of 0.5 ml contains 1 dose)	1 Million Vials	1	Purified Diptheria Toxoid Concentrate Antigen Bulk @2050 Lf/ml	13.33 Litre
		2	Purified Tetanus Toxoid Concentrate Antigen @1900 Lf/ml	5.23 Litre
		3	Inactivated Whole Cell Pertussis Bulk @192 OU/ml	86.46 Litre

		4	Rubber Stopper	1010000 Numbers
		5	AGS HB Purification MABS Column	5.4 Litre
		6	Tetanus Toxoid for conjugation	6.15 Litre

RA concerned may take further necessary action as per above decision of NC.

Case No.	14 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001749AM21
RA File Number	039404001019 AM20
Licence No and Date	0310838949/16/10/2020
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	15 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001750AM21
RA File Number	039404000978 AM20
Licence No and Date	0310838950/16/10/2020
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	16 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001751AM21
RA File Number	039404000297 AM21
Licence No and	0310838951/16/10/2020

Date	
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	17 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001753AM21
RA File Number	039404000524 AM21
Licence No and Date	0310838953/16/10/2020
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	18 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001755AM21
RA File Number	039404000184 AM21
Licence No and Date	0310838958/16/10/2020
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	19 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001745AM21
RA File Number	039404000392 AM21
Licence No and Date	0310838931/16/10/2020
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE	

Case No.	20 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred

Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001746AM21
RA File Number	039404000516 AM21
Licence No and Date	0310838932/16/10/2020
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	21 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001758AM21
RA File Number	039404000525 AM21
Licence No and Date	0310838974/19/10/2020
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	22 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001759AM21
RA File Number	039404000528 AM21
Licence No and Date	0310838975/19/10/2020
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	23 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001767AM21
RA File Number	039404000526 AM21
Licence No and Date	0310839001/20/10/2020

Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	24 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001769AM21
RA File Number	039404000527 AM21
Licence No and Date	0310839017/20/10/2020
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE	

Case No.	25 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001766AM21
RA File Number	039404000548 AM21
Licence No and Date	0310839000/20/10/2020
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE	

Case No.	26 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001778AM21
RA File Number	039404000412 AM21
Licence No and Date	0310839084/23/10/2020
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	27 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001779AM21
RA File Number	039404000411 AM21
Licence No and Date	0310839085/23/10/2020
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	28 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001788AM21
RA File Number	039404000410 AM21
Licence No and Date	0310839173/28/10/2020
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	29 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001789AM21
RA File Number	039404000346 AM21
Licence No and Date	0310839184/28/10/2020
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE	

Case No.	30 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001818AM21
RA File Number	039404001085 AM20
Licence No and Date	0310839307/04/11/2020
Norms Committee Decision:	

The reply submitted by the firm is under examination. Deferred for comments of TE.

Case No.	31 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001827AM21
RA File Number	039404000597 AM21
Licence No and Date	0310839362/05/11/2020
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	32 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001826AM21
RA File Number	039404000596 AM21
Licence No and Date	0310839361/05/11/2020
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	33 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001844AM21
RA File Number	039404000423 AM21
Licence No and Date	0310839485/11/11/2020
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	34 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	TENSHI KAIZEN PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001859AM21
RA File Number	072404000225 AM21
Licence No and Date	0710117295/19/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	35 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	FINE ORGANICS
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	018205001867AM21
RA File Number	052304000296 AM21
Licence No and Date	0510415978/24/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	36 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	CENTRIENT PHARMACEUTICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00233450AM22
RA File Number	302404000083 AM21
Licence No and Date	3010105531/25/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	37 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	OPTIMUS DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00234858AM22
RA File Number	092404000482 AM21
Licence No and Date	0910069522/27/11/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	38 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	PARAMOUNT AROMACHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00233238AM22
RA File Number	052404000444 AM21
Licence No and Date	0510415997/27/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	39 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00063660AM21
RA File Number	03AA04018890 AM21
Licence No and Date	0311001030/16/01/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	40 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00067209AM21
RA File Number	03AA04019643 AM21
Licence No and Date	0311001122/21/01/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE	

Case No.	41 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00067214AM21
RA File Number	03AA04019645 AM21
Licence No and Date	0311001129/21/01/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	42 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00067215AM21
RA File Number	03AA04019655 AM21
Licence No and Date	0311001134/21/01/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	43 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00067217AM21
RA File Number	03AA04019654 AM21

Licence No and Date	0311001138/21/01/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	44 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00068219AM21
RA File Number	03AA04020020 AM21
Licence No and Date	0311001191/22/01/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	45 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00068617AM21
RA File Number	03AA04020063 AM21
Licence No and Date	0311001190/22/01/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	46 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00069628AM21
RA File Number	03AA04020216 AM21
Licence No and Date	0311001225/25/01/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	47 / NC/3/MEET/Aug/202223/6
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Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00075441AM21
RA File Number	03AA04021687 AM21
Licence No and Date	0311001421/02/02/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	48 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00093160AM21
RA File Number	03AA04024760 AM21
Licence No and Date	0311001926/26/02/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	49 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00094934AM21
RA File Number	03AA04026242 AM21
Licence No and Date	0311002125/02/03/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	50 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00096069AM21
RA File Number	03AA04027466 AM21
Licence No and	0311002195/03/03/2021

Date	
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	51 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00097305AM21
RA File Number	039404000673 AM21
Licence No and Date	0311001441/04/03/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	52 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00098942AM21
RA File Number	03AA04022238 AM21
Licence No and Date	0311001500/08/03/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	53 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00100472AM21
RA File Number	03AA04028410 AM21
Licence No and Date	0311002393/10/03/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	54 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred

Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00100470AM21
RA File Number	03AA04028406 AM21
Licence No and Date	0311002391/10/03/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	55 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00108415AM21
RA File Number	03AA04028192 AM21
Licence No and Date	0311002303/22/03/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	56 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00108766AM21
RA File Number	039404000652 AM21
Licence No and Date	0311002733/22/03/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	57 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00003027AM22
RA File Number	03AA04031763 AM21
Licence No and Date	0311002768/05/04/2021

Norms Committee Decision:

The reply submitted by the firm is under examination. Deferred for comments of TE.

Case No.	58 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00003031AM22
RA File Number	039404000229 AM21
Licence No and Date	0311002737/05/04/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	59 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00047353AM22
RA File Number	03AA04031724 AM21
Licence No and Date	0311002771/21/05/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	60 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00134197AM22
RA File Number	03AA04035672 AM22
Licence No and Date	0311005214/08/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC	

Case No.	61 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00137286AM22
RA File Number	03AA04025361 AM22
Licence No and Date	0311005326/12/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	62 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00139912AM22
RA File Number	03AA04027532 AM22
Licence No and Date	0311005407/15/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC	

Case No.	63 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00147545AM22
RA File Number	52AA04008175 AM22
Licence No and Date	5211001047/26/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	64 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00184798AM22
RA File Number	03AA04091486 AM22
Licence No and Date	0311007000/15/09/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE	

Case No.	65 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00207439AM22
RA File Number	03AA040109530 AM22
Licence No and Date	0311007595/08/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	66 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00208598AM22
RA File Number	03AA040109754 AM22
Licence No and Date	0311007605/10/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	67 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00211144AM22
RA File Number	03AA040110377 AM22
Licence No and Date	0311007674/13/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	68 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	BIODEAL PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00218076AM22
RA File Number	05AA04090221 AM22
Licence No and Date	0511005461/20/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	69 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022

and Date	
HQ File Number	HQRNORM APPLY 00221840AM22
RA File Number	05AA04092995 AM22
Licence No and Date	0511005572/22/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	70 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00224720AM22
RA File Number	31AA04028703 AM22
Licence No and Date	3111000643/25/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	71 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	BAZAYAN ENTERPRISES LLP
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00235681AM22
RA File Number	03AA04078009 AM22
Licence No and Date	0311008047/29/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	72 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00239687AM22
RA File Number	03AA040115878 AM22
Licence No and Date	0311008179/02/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	73 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00255256AM22
RA File Number	03AA040120589 AM22
Licence No and Date	0311008617/17/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC	

Case No.	74 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	BIODEAL PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00265372AM22
RA File Number	05AA040103458 AM22
Licence No and Date	0511006452/25/11/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	75 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00271106AM22
RA File Number	03AA040124209 AM22
Licence No and Date	0311009064/01/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	76 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	MAXTAR BIO GENICS
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00273717AM22
RA File Number	05AA040106605 AM22
Licence No and Date	0511006619/03/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	77 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022

HQ File Number	HQRNORM APPLY 00280355AM22
RA File Number	03AA040124200 AM22
Licence No and Date	0311009326/09/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	78 / NC/3/MEET/Aug/202223/6													
Case Status	Case Approved													
Party Name	GRAMEN BOTANICALS PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022													
HQ File Number	HQRNORM REVIW00001479AM23													
RA File Number	05AA040108712 AM22													
Licence No and Date	0511006918/15/12/2021													
Norms Committee Decision:														
The Committee considered the request of firm for review of norms and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/May/202223/4 dated 17.06.2022 against advance authorization No. 0511002405 dt. 04.05.2021 , it was decided to revise adhoc norms as under:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>BERBERINE HYDROCHLORIDE (97 PERCENT)</td><td>1 kg</td><td>1</td><td>BERBERIS ARISTATA EXTRACT (Assay 90% +/- 1%)</td><td>1.00 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	BERBERINE HYDROCHLORIDE (97 PERCENT)	1 kg	1	BERBERIS ARISTATA EXTRACT (Assay 90% +/- 1%)	1.00 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
BERBERINE HYDROCHLORIDE (97 PERCENT)	1 kg	1	BERBERIS ARISTATA EXTRACT (Assay 90% +/- 1%)	1.00 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	79 / NC/3/MEET/Aug/202223/6			
Case Status	Case Deferred			
Party Name	AARTI DRUGS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM APPLY 00287541AM22			
RA File Number	03AA040131415 AM22			
Licence No and Date	0311009528/16/12/2021			

Norms Committee Decision:

The reply submitted by the firm is under examination. Deferred for comments of TE.

Case No.	80 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00287549AM22
RA File Number	03AA040130524 AM22
Licence No and Date	0311009529/16/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC

Case No.	81 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00292375AM22
RA File Number	03AA040131528 AM22
Licence No and Date	0311009652/21/12/2021

Norms Committee Decision:

The reply submitted by the firm is under examination. Deferred for comments of TE

Case No.	82 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00292389AM22
RA File Number	03AA040123994 AM22
Licence No and Date	0311009655/21/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on

DGFT Portal. Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC

Case No.	83 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00292437AM22
RA File Number	03AX04000252 AM22
Licence No and Date	0311009654/21/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	84 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00292805AM22
RA File Number	31AX04000016 AM22
Licence No and Date	3111000805/21/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	85 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00296310AM22

RA File Number	03AX04000251 AM22
Licence No and Date	0311009744/24/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	86 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00296314AM22
RA File Number	03AX04000229 AM22
Licence No and Date	0311009746/24/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	87 / NC/3/MEET/Aug/202223/6
Case Status	Case Rejected
Party Name	FDC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00298219AM22
RA File Number	03AX04000256 AM22
Licence No and Date	0311009818/27/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the firm still has not furnished its reply on DGFT Portal. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	88 / NC/3/MEET/Aug/202223/6
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Case Status	Case Deferred
Party Name	OPES HEALTH CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00300023AM22
RA File Number	08AX04000140 AM22
Licence No and Date	0811003577/28/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Copy of DML showing Approved Composition. ii. Master Batch Formula for each export. iii COA of import item from foreign supplier	

Case No.	89 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00300536AM22
RA File Number	03AX04000446 AM22
Licence No and Date	0311009872/29/12/2021
Norms Committee Decision: Deferred for comments of TE.	

Case No.	90 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	DANOPHARM CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00300557AM22
RA File Number	03AA04012793 AM21
Licence No and Date	0311000604/29/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Aug/202122/7 dated 13.08.2021 against advance authorization No. 0310831769 dt. 24.09.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
Alpha-(2,4dichlorophenyl)-1H-Imidazole-1-ethanol(ANTI INFLAMMATORY)	1 kg	1	2,2,4 Trichloro Acetophenone	1.45 kg
		2	Imidazole	0.53 kg
		3	Sodium Borohydride	0.10 kg
		4	Dimethyl Sulphoxide	0.42 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	91 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00300612AM22
RA File Number	03AX04000458 AM22
Licence No and Date	0311009880/29/12/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	92 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00300738AM22
RA File Number	03AX04000454 AM22
Licence No and Date	0311009888/29/12/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	93 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	SATYADIVIS PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022

HQ File Number	HQRNORM APPLY 00300935AM22
RA File Number	09AA04018000 AM22
Licence No and Date	0911002190/29/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	94 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00301053AM22
RA File Number	34AX04000076 AM22
Licence No and Date	3411001604/29/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	95 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	HAFFKINE BIO PHARMACEUTICAL CORPORATION LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00301796AM22
RA File Number	03AX04000434 AM22
Licence No and Date	0311009905/30/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to refer the case to Department of Biotechnology (DBT) for obtaining their comments.	

Case No.	96 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	OPTIMUS DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00302605AM22
RA File Number	09AX04000087 AM22
Licence No and Date	0911002204/30/12/2021
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	97 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00301808AM22
RA File Number	03AX04000439 AM22
Licence No and Date	0311009908/30/12/2021
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	98 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	SMS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00302722AM22
RA File Number	09AX04000056 AM22
Licence No and Date	0911002206/30/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
SITAGLIPTIN HYDROCHLORIDE	1 kg	1	(R)-3-((TERT-BUTOXYCARBONYL) AMINO)-4-(2,4,5-TRIFLUOROPHENYL) BUTANOIC ACID (SG04)	0.985 kg
		2	1,1-CARBONYLDIIMIDAZOLE	0.50 kg
		3	3-(TRIFLUOROMETHYL)-5,6,7,8-TETRAHYDRI-[1,2,4]TRIAZOLO[4,3-a]PYRAZINE HYDROCHLORIDE	0.75 kg
		4	TETRAHYDROFURAN	5.00 kg
		5	METHYLENE DICHLORIDE	15.00 kg

		6	ISO PROPYL ALCOHOL	5.00 kg
RA concerned may take further necessary action as per above decision of NC				

Case No.	99 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	KRUNAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00301989AM22
RA File Number	08AX04000162 AM22
Licence No and Date	0811003592/30/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	100 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	CLARIANT INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00302256AM22
RA File Number	03AX04000499 AM22
Licence No and Date	0311009919/30/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	101 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00302260AM22
RA File Number	03AX04000308 AM22
Licence No and Date	0311009920/30/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	102 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00302268AM22
RA File Number	03AX04000340 AM22
Licence No and Date	0311009921/30/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Jun/202223/5 dated 08.07.2022** against advance authorization No. **0311002213 dt. 08.07.2022**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

S. No.	Export Product	Qty.
1.	Medical Creams & Ointments(Clotrimazole 1 Percentage Cream 10 Gm tubeLabelled content Clotrimazole 1 Percentage W/W Brand Canesten or any other. Tot Wt. 3340Kgs (Net Cont: Clotri 33.40Kgs, Oct 450.90Kgs, Cetyl 100.20Kgs, Ceto 334Kgs, Emp tubes 334000Nos))	1 Number
2.	Medical Creams & Ointments(Clotrimazole 1 Percentage Vaginal cream 35Gm Tube with 6 ApplicatorLabelled content Clotrimazole1 Percentage W/W Brand Canesten or any other Tot Wt. 2999.85Kgs (Net Cont: Clotri 30Kgs, Oct 404.98Kgs, Cetyl 90Kgs, Ceto 299.99Kgs, Emp tubes 85710Nos))	1 Number
3.	Medical Creams & Ointments(Clotrimazole1 PercentageCream 100 Gm Tube Labelled content Clotrimazole1 Percentage W/W Brand Canesten or any other Tot Wt. 2000Kgs (Net Cont: Clotri 20Kgs, Oct 270Kgs, Cetyl 60Kgs, Ceto 200Kgs, Emp tubes 20000Nos))	1 Number
4.	Medical Creams & Ointments(Clotrimazole 1 Percentage Cream 20Gm.Tube Labelled content Clotrimazole1 PercentageW/W Brand Canesten or any other Tot Wt. 4540Kgs (Net Cont: Clotri 45.40Kgs, Oct 612.90Kgs, Cetyl 136.20Kgs, Ceto 454Kgs, Emp tubes 227000Nos))	1 Number
5.	Medical Creams & Ointments(Clotrimazole 1 PercentageCream 50 Gm.Tube Labelled content Clotrimazole1 PercentageW/W Brand Canesten or any other. Tot Wt. 12420Kgs (Net Cont: Clotri 124.20Kgs, Oct 1676.70Kgs, Cetyl 372.60Kgs, Ceto 1242Kgs, Emp tubes 248400Nos))	1 Number

6.	Medical Creams & Ointments(Clotrimazole 2 Percentage Vaginal Cream 20 Gm.Tube with 3 ApplicatorLabelled content Clotrimazole 2 PercentageW/W Brand Canesten or any other. Tot Wt. 2000Kgs (Net Cont: Clotri 40Kgs, Oct 270Kgs, Cetyl 60Kgs, Ceto 200Kgs, Emp100000Nos, Appl 300000Nos)	1 Number
7.	Medical Creams & Ointments(Clotrimazole10 PercentageVaginal cream 5 Gm Tube with 1 Applicator. Labelled content Clotrimazole 10 Percentage W/W;Brand Canesten or any other Tot Wt. 100Kgs (Net Cont: Clotri 10Kgs, Cetyl 3Kgs, Ceto 3.50Kgs, Emp tubes 20000Nos, Applicator 20000Nos))	1 Number
8.	Medical Creams & Ointments(Clotrimazole 1 Percentage Cream 5 Gm.Tube Labelled content Clotrimazole 1 Percentage W/W Brand Canesten or any other. Tot Wt. 1750Kgs (Net Cont: Clotri 17.50Kgs, Oct 236.25Kgs, Cetyl 52.50Kgs, Ceto 175Kgs, Emp tubes 350000Nos))	1 Number
9.	Medical Creams & Ointments(Clotrimazole 1 Percentage Cream 3 Gm. Tube Labelled content Clotrimazole 1 Percentage W/W Brand Canesten or any other Tot Wt. 1500Kgs (Net Cont: Clotri 15Kgs, Oct 202.50Kgs, Cetyl 45Kgs, Ceto 150Kgs, Emp tubes 500000Nos))	1 Number

For Export Product No. 2, 6 and 7

S. No.	Import Item	For Export of 1 No. Clotrimazole Vaginal Cream		
		1%, 35 gm tube	2%, 20 gm tube	10%, 5 gm tube
1.	Clotrimazole	0.357 gm	0.408 gm	0.510 gm
2.	Octyldodecanol	4.725 gm	2.70 gm	--
3.	Cetyl Palmated	1.05 gm	0.60 gm	0.150 gm
4.	Cetostearyl Alcohol	3.50 gm	2.00 gm	0.173 gm
5.	Empty Aluminium Collapsible Tube	Relevant, as per packing policy		

6.	Plastic Applicator	
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For Export Product No. 1, 3, 4, 5, 8 and 9

S. No	Import Item	For Export of 1 No. Clotrimazole 1% cream, 100 gm pack
1.	Clotrimazole	1.02 gm
2.	Octyldodecanol	13.50 gm
3.	Cetyl Palmated	3.00 gm
4.	Cetostearyl Alcohol	10.00 gm
5.	Empty Aluminium Collapsible Tube	Relevant, as per packing policy

For different pack sizes, RA may work out norms on pro-rata basis.

RA concerned may take further necessary action as per above decision of NC.

Case No.	103 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	ABBOTT HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00302379AM22
RA File Number	03AX04000490 AM22
Licence No and Date	0311009926/30/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Jan/202122/13 dated 21.01.2022** against advance authorization No. **0311005777 dt. 31.07.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Fenofibrate Bulk Granulate	1 kg	1	Fenofibrate Micronized IH/Ph. Eur	0.3155 kg
		2	Hypromellose (2910, 3 cps) Ph. Eur	0.0625 kg
		3	Docusate Sodium Ph. Eur	0.0062 kg
		4	Sucrose Ph. Eur	0.3124 kg
		5	Sodium Lauril Sulfate Ph. Eur	0.0216 kg
		6	Lactose Monohydrate Ph. Eur	0.2804 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	104 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	MAIVA PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00302477AM22
RA File Number	07AX04000138 AM22
Licence No and Date	0711002764/30/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Furosemide Injection 10mg/mL - 2mL Vial(2mL Vial - filled with 20mg of furosemide as bulk drug mixed in water for injection and filled in 2mL Vial and capped with 13mm chlorobutyle Rubber Stopper)	1 Number	1	Grey Westar RS SIL 1 (13mm Chlorobutyle Rubber Stopper Grey RFS)	Relevant as per packing policy
2	Furosemide Injection 10mg/mL -	1 Number	2	Grey Westar RS SIL 1	Relevant as

	4mL Vial(4mL Vial - filled with 40mg of furosemide as bulk drug mixed in water for injection and filled in 4mL Vial and capped with 13mm chlorobutyle Rubber Stopper)			(13mm Chlorobutyle Rubber Stopper Grey RFS)	per packing policy
3	Prochlorperazine Edisylate Injection USP 10mg/2mL(2mL Vial - Prochlorperazine Edisylate Injection USP 10mg/2mL and capped with 13mm chlorobutyle Rubber Stopper)	1 Number	3	Grey Westar RS SIL 1 (13mm Chlorobutyle Rubber Stopper Grey RFS)	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	105 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00303420AM22
RA File Number	05AX04000412 AM22
Licence No and Date	0511007495/31/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/May/202223/4 dated 17.06.2022** against advance authorization No. **0510413763 dt. 02.03.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Valproic Acid	1 kg	1	Diethyl Malonate	1.42 kg
		2	N-Propyl Bromide	2.186 kg
		3	Sodium Hydroxide Flakes	0.88 kg
		4	Tetra Butyl Ammonium Bromide	0.100 kg

		5	Sulphuric Acid	Not an importable item
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RA concerned may take further necessary action as per above decision of NC.

Case No.	106 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	HETERO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00303434AM22
RA File Number	09AX04000074 AM22
Licence No and Date	0911002160/31/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Mar/202122/16 dated 08.04.2022** against advance authorization No. **0911001814 dt. 03.11.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
(2S,3S,5S)-2-amino-3-hydroxy-5-tert butyl carbonyl amino-1,6-diphenyl-hexane	1 kg	1	(S,E)-5-AMINO-2-(DIBENZYLAMINO)-1,6-DIPHENYLHEX-4-EN-3-ONE	1.77 kg
		2	SODIUM BORO HYDRIDE	0.45 kg
		3	TETRA HYDRO FURAN	0.48 kg
		4	2,2,2 TRI FLUORO ACETIC ACID	2.16 kg
		5	DI TERT.BUTYL DI CARBONATE	0.92 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	107 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	TADIMETY AROMATICS PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00303552AM22
RA File Number	07AX04000082 AM22
Licence No and Date	0711002772/31/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	108 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	RUBICON RESEARCH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00303629AM22
RA File Number	03AX04000191 AM22
Licence No and Date	0311009972/31/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	109 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00303773AM22
RA File Number	34AX04000113 AM22
Licence No and Date	3411001626/31/12/2021
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	110 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	SANOFI INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00303836AM22
RA File Number	03AX04000501 AM22
Licence No and Date	0311009978/31/12/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ramipril PC Granules 850gm/1KG(Net content: each 1gm contains Ramipril 850mg, total net content Ramipril 4250.00kg)	5000 kg	1	Ramipril	4292.50 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	111 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	HETERO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00305636AM22
RA File Number	09AX04000103 AM22
Licence No and Date	0911002212/03/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Apr/202223/1 dated 29.04.2022** against advance authorization No. **0911002182 dt. 28.12.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
4-chlorobutyryl chloride	1 kg	1	Gama butyrolactone	0.754 kg
		2	Thionyl Chloride	1.210 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	112 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022

HQ File Number	HQRNORM APPLY 00305699AM22
RA File Number	03AA040128756 AM22
Licence No and Date	0311009997/03/01/2022
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	113 / NC/3/MEET/Aug/202223/6													
Case Status	Case Approved													
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022													
HQ File Number	HQRNORM APPLY 00306197AM22													
RA File Number	31AX04000033 AM22													
Licence No and Date	3111000851/03/01/2022													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Mar/202122/15 dated 17.03.2022 against advance authorization No. 3111000142 dt. 03.02.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>2,6 Xylidine</td><td>1 MT</td><td>1</td><td>2,6 xylenol</td><td>1.4 MT</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	2,6 Xylidine	1 MT	1	2,6 xylenol	1.4 MT
Export product	Qty.	Sl. No.	Import items	Qty.										
2,6 Xylidine	1 MT	1	2,6 xylenol	1.4 MT										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	114 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	GRANULES INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00306285AM22
RA File Number	26AX04000009 AM22
Licence No and Date	2611000395/03/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
Losartan Potassium	1 kg	1	4 Bromomethyl 2 Cyanobiphenyl	0.75 kg
		2	Sodium Borohydride	0.048 kg
		3	2 Butyl 4 Chloro 5 Formyl Imidazole	0.50 kg
		4	Acetone	1.45 kg
		5	Methylene Chloride	1.46 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	115 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	GRANULES INDIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00306335AM22
RA File Number	26AX04000010 AM22
Licence No and Date	2611000396/03/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	116 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	THEON PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00307355AM22
RA File Number	30AX04000052 AM22
Licence No and Date	3011001623/04/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	117 / NC/3/MEET/Aug/202223/6
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Case Status	Case Approved
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00308001AM22
RA File Number	03AX04000497 AM22
Licence No and Date	0311010100/05/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Mar/202122/16 dated 08.04.2022 against advance authorization No. 0310828995 dt. 14.05.2019 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Case No.	118 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	NEXUS PHARMA CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00310237AM22
RA File Number	08AX04000182 AM22
Licence No and Date	0811003688/06/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Mar/202122/16 dated 08.04.2022 against advance authorization No. 0811003180 dt. 18.11.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
Clobetasol Propionate USP	1 kg	1	Betamethasone base	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	119 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00310531AM22
RA File Number	34AX04000034 AM22
Licence No and Date	3411001652/07/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	120 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	NEULAND LABORATORIES LTD.
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00311219AM22
RA File Number	09AX04000109 AM22
Licence No and Date	0911002250/07/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Apr/202223/1 dated 29.04.2022 against advance authorization No. 0911002161 dt. 27.12.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

RA concerned may take further necessary action as per above decision of NC.

Case No.	121 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	OPTIMUS DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00310549AM22
RA File Number	09AX04000111 AM22
Licence No and Date	0911002242/07/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Apr/202223/1 dated 29.04.2022** against advance authorization No. **0911002135 dt. 22.12.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Molnupiravir	1 kg	1	Cytidine	1.35 kg
		2	2,2-Dimethoxy propane	3.00 kg
		3	DBU (1, 8-diazabicyclo [5.4. 0] undec-7-ene	1.50 kg
		4	Isobutyric anhydride	0.90 kg
		5	Isopropyl alcohol	5.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	122 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	SCITECH SPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00311328AM22
RA File Number	03AA040131440 AM22

Licence No and Date	0311010245/07/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	123 / NC/3/MEET/Aug/202223/6			
Case Status	Case Approved			
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM APPLY 00310564AM22			
RA File Number	05AX04000450 AM22			
Licence No and Date	0511007696/07/01/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Mar/202122/16 dated 08.04.2022 against advance authorization No. 0511005404 dt. 13.10.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Brinzolamide Ophthalmic Suspension, 1 Percent w/v 5ml (Sterile Eye Drops) (BRINOLAR / BRAZTEC)((Each ml contains Brinzolamide equivalent to Brinzolamide Micronized Sterile 10 mg (Equivalent to 1200 Gm of Bulk Drug),)	24000 Numbers	1	Brinzolamide Micronized Sterile	1224 gram
RA concerned may take further necessary action as per above decision of NC.				

Case No.	124 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	NAARI PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00310736AM22
RA File Number	05AX04000472 AM22
Licence No and Date	0511007713/07/01/2022
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	125 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	NAARI PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00310737AM22
RA File Number	05AX04000473 AM22
Licence No and Date	0511007715/07/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	126 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00310788AM22
RA File Number	34AX04000140 AM22
Licence No and Date	3411001662/07/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	127 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	AMI ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00311087AM22
RA File Number	52AX04000026 AM22
Licence No and Date	5211001828/07/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Apr/202223/1 dated 29.04.2022 against advance authorization No. 5211001019 dt. 20.07.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
Methyl Paraben	1 kg	1	Para Hydroxy Benzoic Acid	0.969 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	128 / NC/3/MEET/Aug/202223/6			
Case Status	Case Approved			
Party Name	YASHO INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM APPLY 00311116AM22			
RA File Number	03AX04000607 AM22			
Licence No and Date	0311010239/07/01/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/May/202223/4 dated 17.06.2022 against advance authorization No. 0311004509 dt. 10.06.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
DI-NONYLATED DIPHENYLAMINE (YALUB DND)	1 kg	1	DIPHENYLAMINE	0.4134 kg
		2	NONENE	0.4 kg
		3	ACTIVATED CLAY	0.05 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	129 / NC/3/MEET/Aug/202223/6			
Case Status	Case Deferred			
Party Name	PIRAMAL PHARMA LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM APPLY 00313299AM22			
RA File Number	03AX04000542 AM22			

Licence No and Date	0311010308/10/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	130 / NC/3/MEET/Aug/202223/6			
Case Status	Case Approved			
Party Name	NOVEL NUTRIENTSS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM APPLY 00313831AM22			
RA File Number	07AX04000173 AM22			
Licence No and Date	0711002845/10/01/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Mar/202122/15 dated 17.03.2022 against advance authorization No. 0511001323 dt. 17.02.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
BERBERINE HCL (Containing Berberis Aristata Extract)	1 kg	1	BERBERIS ARISTATA EXTRACT	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	131 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00313838AM22
RA File Number	08AX04000177 AM22
Licence No and Date	0811003727/10/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	132 / NC/3/MEET/Aug/202223/6			
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Case Status	Case Deferred
Party Name	ASOJ SOFT CAPS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00313907AM22
RA File Number	34AX04000142 AM22
Licence No and Date	3411001665/10/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	133 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	PANACEA BIOTEC PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00314623AM22
RA File Number	05AX04000321 AM22
Licence No and Date	0511007823/11/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to refer the case to Department of Biotechnology (DBT) for obtaining their comments.	

Case No.	134 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	UTTAM CAMPHOR WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00315086AM22
RA File Number	06AA04008356 AM22
Licence No and Date	0611001053/11/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
Complete composition of export product.	

Case No.	135 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	PORUS LABORATORIES PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00315693AM22
RA File Number	09AX04000098 AM22
Licence No and Date	0911002275/12/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	136 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00315825AM22
RA File Number	09AX04000108 AM22
Licence No and Date	0911002281/12/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	137 / NC/3/MEET/Aug/202223/6													
Case Status	Case Approved													
Party Name	RUMIT LIFE CARE													
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022													
HQ File Number	HQRNORM APPLY 00316095AM22													
RA File Number	03AX04000666 AM22													
Licence No and Date	0311010407/12/01/2022													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Jul/202122/4 dated 15.07.2021 against advance authorization No. 0311001996 dt. 08.03.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>Betamethasone Dipropionate (IP/BP/EP/USP)</td><td>115 kg</td><td>1</td><td>Betamethasone</td><td>99.82 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	Betamethasone Dipropionate (IP/BP/EP/USP)	115 kg	1	Betamethasone	99.82 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Betamethasone Dipropionate (IP/BP/EP/USP)	115 kg	1	Betamethasone	99.82 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	138 / NC/3/MEET/Aug/202223/6										
Case Status	Case Approved										
Party Name	NEULAND LABORATORIES LTD.										
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022										
HQ File Number	HQRNORM APPLY 00316210AM22										
RA File Number	09AX04000110 AM22										
Licence No and Date	0911002288/12/01/2022										
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Apr/202223/1 dated 29.04.2022 against advance authorization No. 0911002161 dt. 27.12.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>IBREXAFUNGERP CITRATE</td> <td>1 kg</td> <td>1</td> <td>ENFUMAFUNGIN</td> <td>4.55 kg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC		Export product	Qty.	Sl. No.	Import items	Qty.	IBREXAFUNGERP CITRATE	1 kg	1	ENFUMAFUNGIN	4.55 kg
Export product	Qty.	Sl. No.	Import items	Qty.							
IBREXAFUNGERP CITRATE	1 kg	1	ENFUMAFUNGIN	4.55 kg							

Case No.	139 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	ZYDUS LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00317040AM22
RA File Number	08AX04000199 AM22
Licence No and Date	0811003776/13/01/2022
Norms Committee Decision: Deferred for comments of TE.	

Case No.	140 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	VISWAAT CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00318314AM22

RA File Number	03AX04000704 AM22
Licence No and Date	0311010518/14/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: Complete composition of import item No. 1 – Mixed Terpenes and Terpenoids in Aromatic Solvent [AS/01/31] indicating percentage composition of each component and percentage solid content.	

Case No.	141 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	BALAJI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00318349AM22
RA File Number	31AX04000040 AM22
Licence No and Date	3111000876/14/01/2022
Norms Committee Decision: Deferred for comments of TE.	

Case No.	142 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	ADCOCK INGRAM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00320005AM22
RA File Number	07AX04000209 AM22
Licence No and Date	0711002880/16/01/2022
Norms Committee Decision: Deferred for comments of TE.	

Case No.	143 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00320474AM22
RA File Number	03AA040113369 AM22
Licence No and	0311010560/17/01/2022

Date	
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	144 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00320476AM22
RA File Number	03AX04000684 AM22
Licence No and Date	0311010562/17/01/2022
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	145 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00320688AM22
RA File Number	31AX04000045 AM22
Licence No and Date	3111000884/17/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	146 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00321040AM22
RA File Number	03AX04000043 AM22
Licence No and Date	0311010585/17/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	147 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred

Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00321046AM22
RA File Number	038504000145 AM21
Licence No and Date	0311010587/17/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	148 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00321275AM22
RA File Number	05AX04000573 AM22
Licence No and Date	0511007997/17/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	149 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00321279AM22
RA File Number	05AX04000574 AM22
Licence No and Date	0511007998/17/01/2022
Norms Committee Decision:	
Deferred for comments of TE	

Case No.	150 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	DIAMINES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00321421AM22
RA File Number	34AX04000074 AM22
Licence No and Date	3411001688/17/01/2022

Norms Committee Decision:
Deferred for comments of TE.

Case No.	151 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	OPTIMUS DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00322542AM22
RA File Number	09AX04000129 AM22
Licence No and Date	0911002311/18/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	152 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00322636AM22
RA File Number	03AA04044735 AM22
Licence No and Date	0311010626/18/01/2022
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE	

Case No.	153 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00323538AM22
RA File Number	09AX04000097 AM22
Licence No and Date	0911002338/19/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	154 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD

Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022																			
HQ File Number	HQRNORM APPLY 00323988AM22																			
RA File Number	03AX04000730 AM22																			
Licence No and Date	0311010684/19/01/2022																			
Norms Committee Decision:																				
The Committee considered the case as per agenda and after comparison from case of M/s Krishna Antioxidants, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:																				
<table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td rowspan="3">DI ISODECYL PHENYL PHOSPHITE((DDPP))</td> <td rowspan="3">1 kg</td> <td>1</td> <td>PHENOL</td> <td>0.238 kg</td> </tr> <tr> <td>2</td> <td>ISODECYL ALCOHOL OR 2 PROPYL HEPTANOL</td> <td>0.734 kg</td> </tr> <tr> <td>3</td> <td>YELLOW PHOSPHORUS</td> <td>0.075 kg</td> </tr> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	DI ISODECYL PHENYL PHOSPHITE((DDPP))	1 kg	1	PHENOL	0.238 kg	2	ISODECYL ALCOHOL OR 2 PROPYL HEPTANOL	0.734 kg	3	YELLOW PHOSPHORUS	0.075 kg
Export product	Qty.	Sl. No.	Import items	Qty.																
DI ISODECYL PHENYL PHOSPHITE((DDPP))	1 kg	1	PHENOL	0.238 kg																
		2	ISODECYL ALCOHOL OR 2 PROPYL HEPTANOL	0.734 kg																
		3	YELLOW PHOSPHORUS	0.075 kg																
RA concerned may take further necessary action as per above decision of NC.																				

Case No.	155 / NC/3/MEET/Aug/202223/6								
Case Status	Case Approved								
Party Name	MANGALAM DRUGS AND ORGANICS LIMITED								
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022								
HQ File Number	HQRNORM APPLY 00323997AM22								
RA File Number	03AX04000211 AM22								
Licence No and Date	0311009569/19/01/2022								
Norms Committee Decision:									
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Oct/202122/9 dated 15.10.2021 against advance authorization No. 0910058792 dt. 31.12.2013, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:									
<table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.
Export product	Qty.	Sl. No.	Import items	Qty.					

LUMEFANTRINE	1 kg	1	2,7-DICHLORO-9H-FLUORENE (DCF)	0.760 kg
		2	N,N-DIBUTYL AMINE (N-DBA)	0.500 kg
		3	SODIUM BOROHYDRIDE	0.060 kg
		4	METHYLENE DICHLORIDE (MDC)	1.380 kg
		5	4-CHLOROBENZALDEHYDE	0.3476 kg

RA concerned may take further necessary action as per above decision of NC

Case No.	156 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00324009AM22
RA File Number	03AX04000495 AM22
Licence No and Date	0311010688/19/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	157 / NC/3/MEET/Aug/202223/6				
Case Status	Case Approved				
Party Name	MAIVA PHARMA PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022				
HQ File Number	HQRNORM APPLY 00324894AM22				
RA File Number	07AX04000207 AM22				
Licence No and Date	0711002867/20/01/2022				
Norms Committee Decision:					
The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.

1	Sodium Chloride Injection USP 90mg per 10mL Vial.(10mL Vial - filled with 90mg of Sodium Chloride as bulk drug filled in 10mL Vial and capped with 13mm Rubber Stopper & 13mm White colour Matte finish Seals)	1 Number	1	13FO LQ 3766 WHITE MATTE TOP	Relevant as per packing policy
2	Sodium Bicarbonate Injection 84mg/mL -50mL Vial(50mL Vial - filled with 4200mg of Sodium Bicarbonate as bulk drug filled in 50mL Vial and capped with 20mm Rubber Stopper & 20mm Red colour Matte finish Seals)	1 Number	2	20FO LQ 3767 RED MATTE TOP	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	158 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00326370AM22
RA File Number	03AX04000650 AM22
Licence No and Date	0311010761/21/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Aug/202122/7 dated 13.08.2021** against advance authorization No. **0310832013 dt. 04.10.2019**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Nifedipine Extended-Release Tablets 30mg. Each tablet contains (i) Sentry Polyox WSR Coagulant NF - 56.80 mg(ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 33.12 mg (iii) SENTRY POLYOX WSR N80 FP NF - 118.40 mg. Net content	1 Number	1	SENTRY POLYOX WSR COAGULANT NF	56.8 mg
			2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	33.12 mg

	(i) 864 Kgs (ii) 503.80 Kgs (iii) 1801.02 Kgs.)		3	SENTRY POLYOX WSR N80 FP NF	118.40 mg
2	Nifedipine Extended-Release Tablets 60mg. Each tablet contains (i) Sentry Polyox WSR Coagulant NF - 113.60 mg (ii) Eastman (TM) Cellulose Acetate (CA 398-10NF/EP)- 42.32 mg (iii) SENTRY POLYOX WSR N80 FP NF - 236.80 mg. Net content (i) 406 Kgs (ii) 151.25 Kgs (iii) 846.31 Kgs)	1 Number	4	SENTRY POLYOX WSR COAGULANT NF	113.60 mg
			5	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	42.32 mg
			6	SENTRY POLYOX WSR N80 FP NF	236.80 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	159 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	INDOCO REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00326435AM22
RA File Number	03AX04000846 AM22
Licence No and Date	0311010768/21/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	160 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	FRESENIUS KABI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00326509AM22
RA File Number	03AX04000816 AM22
Licence No and Date	0311010772/21/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	161 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved

Party Name	WANKSONS CHEMICALS INDUSTRIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM APPLY 00326609AM22			
RA File Number	03AX04000875 AM22			
Licence No and Date	0311010775/21/01/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Mar/202122/16 dated 08.04.2022 against advance authorization No. 0311009018 dt. 29.11.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
CHLORAL	1 kg	1	DENATURED ETHYL ALCOHOL	0.878 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	162 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AUROBINDO PHARMA LTD
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00326841AM22
RA File Number	09AA04016329 AM22
Licence No and Date	0911002348/21/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	163 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00326904AM22
RA File Number	02AX04000093 AM22
Licence No and Date	0211001846/21/01/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to refer the case to Department of Chemical & Petrochemical (D/o C&PC) for obtaining their comments

Case No.	164 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00327031AM22
RA File Number	05AX04000647 AM22
Licence No and Date	0511008191/21/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Jan/202122/13 dated 21.01.2022** against advance authorization No. **0511004534 dt. 06.09.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Budesonide Suspension For Inhalation , 0.125 mg / ml (2 ml Ampoule) (Each ml contains Budesonide 0.125 mg (Equivalent to 0.11 Kg of Bulk Drug))	440000 Number	1	Budesonide	0.1155 kg
2	Budesonide Suspension For Inhalation , 0.25 mg / ml (2 ml Ampoule) (Each ml contains Budesonide 0.250 mg (Equivalent to 4.000 Kg. of Bulk Drug))	8000000 Number	2	Budesonide	4.2 kg
3	Budesonide Suspension For Inhalation , 0.5 mg / ml (2 ml Ampoule) (Each ml contains Budesonide 0.5 mg((Equivalent to 6.000 Kg. of Bulk Drug) Total Bulk Drug Qty. 10.110Kg.)	6000000 Number	3	Budesonide	6.3 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	165 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved

Party Name	CIPLA LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM APPLY 00326366AM22			
RA File Number	03AX04000809 AM22			
Licence No and Date	0311010760/21/01/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 5/82-ALC4/2020 dated 09.10.2020 against advance authorization No. 0310836020 dt. 27.04.2020 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Testosterone Topical Solution 30 / 1.5mg / ml Pack Size 110ml(Each Actuation delivers : Testosterone USP 30mg Also contains Alcohol USP ... Approx. 49.55% w/v (QS to 100% w/v))	72000 Number	1	Testosterone USP	138.80 kg
		2	Alcohol (Ethanol 95% v/v)	3924 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	166 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00327195AM22
RA File Number	02AX04000080 AM22
Licence No and Date	0211001852/21/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to refer the case to Department of Chemical & Petrochemical (D/o C&PC) for obtaining their comments.	

Case No.	167 / NC/3/MEET/Aug/202223/6			
Case Status	Case Deferred			
Party Name	AUROBINDO PHARMA LTD			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM APPLY 00329031AM22			
RA File Number	09AX04000163 AM22			
Licence No and	0911002351/24/01/2022			

Date	
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	168 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	HETERO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00329036AM22
RA File Number	09AX04000164 AM22
Licence No and Date	0911002352/24/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
1,1-CYCLOHEXANE DIACETIC ACID	1 kg	1	METHYL CYANOACETATE	0.654 kg
		2	CYCLOHEXANONE	0.78 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	169 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00329128AM22
RA File Number	03AX04000649 AM22
Licence No and Date	0311010807/24/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/May/202223/4 dated 17.06.2022** against advance authorization No. **0311004497 dt. 10.06.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below

or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty.	Sl. No.	Import Items	Qty.
1	GLIPIZIDE EXTENDED RELEASE TABLETS 10 MG. Each tablet contains (i) Glipizide USP- 10 mg (ii) Eastman (TM) Cellulose (Acetate (CA 398-10NF/EP)- 29.70 mg (iii) Sentry Polyox WSR N80 FP NF- 178.10 mg (iv) Sentry Polyox WSR 303 NF- 100 mg. Net content (i) 459.46 Kgs (ii) 1364.59 Kgs (iii) 8182.96 Kgs (iv) 4594.59 Kgs.)	1 Number	1	GLIPIZIDE USP	10.20 mg
			2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	29.70 mg
			3	SENTRY POLYOX WSR N80 FP NF	178.10 mg
			4	SENTRY POLYOX WSR 303 NF	100.00 mg
2	GLIPIZIDE EXTENDED RELEASE TABLETS 5 MG. Each tablet contains (i) Glipizide USP- 5 mg (ii) Eastman (TM) Cellulose Acetate((CA 398-10NF/EP)- 20.40 mg (iii) Sentry Polyox WSR N80 FP NF- 89.05 mg (iv) Sentry Polyox WSR 303 NF- 50 mg. Net content (i) 182.43 Kgs (ii) 744.32 Kgs (iii) 3249.12 Kgs (iv) 1824.33 Kgs.)	1 Number	5	GLIPIZIDE USP	5.10 mg
			6	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	20.40 mg
			7	SENTRY POLYOX WSR N80 FP NF	89.05 mg
			8	SENTRY POLYOX WSR 303 NF	50.00 mg
3	GLIPIZIDE EXTENDED RELEASE TABLETS 2.5 MG. Each tablet contains (i) Glipizide USP- 2.5 mg (ii) Eastman (TM) Cellulose (Acetate (CA 398-10NF/EP)- 20.40 mg (iii) Sentry Polyox WSR N80 FP NF- 89.05 mg (iv) Sentry Polyox WSR 303 NF- 50 mg. Net content (i) 33.78 Kgs (ii) 275.68 Kgs (iii) 1203.38 Kgs (iv) 675.68 Kgs.)	1 Number	9	GLIPIZIDE USP	2.55 mg
			10	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	20.40 mg
			11	SENTRY POLYOX WSR N80 FP NF	89.05 mg
			12	SENTRY POLYOX WSR 303 NF	50.00 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	170 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00329136AM22
RA File Number	03AX04000717 AM22

Licence No and Date	0311010813/24/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	171 / NC/3/MEET/Aug/202223/6													
Case Status	Case Approved													
Party Name	TRANSPEK INDUSTRY LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022													
HQ File Number	HQRNORM APPLY 00329847AM22													
RA File Number	34AX04000183 AM22													
Licence No and Date	3411001720/24/01/2022													
Norms Committee Decision:														
The Committee considered the case as per agenda and on the basis of chemistry and yield of 95%, it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>LAUROYL CHLORIDE</td><td>1 kg</td><td>1</td><td>LAURIC ACID</td><td>0.9635 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	LAUROYL CHLORIDE	1 kg	1	LAURIC ACID	0.9635 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
LAUROYL CHLORIDE	1 kg	1	LAURIC ACID	0.9635 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	172 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00331363AM22
RA File Number	03AX04000938 AM22
Licence No and Date	0311010881/25/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Apr/202223/1 dated 29.04.2022 against advance authorization No. 0310837081 dt. 08.07.2020 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Sl. No.	Export Product	Qty.	Sl. No.	Import Items	Qty.
1	Desonide Cream 0.05 Percent 15gm (Net Wt. of Desonide USP is 0.375 Kgs)	1 Number	1	Desonide USP	0.00765 gm
2	Desonide Cream 0.05 Percent 60gm (Net Wt. of Desonide USP is 1.500 Kgs)	1 Number	2	Desonide USP	0.0306 gm
3	Desonide Lotion 0.05 Percent 59ml (Net Wt. of Desonide USP is 1.475 Kgs)	1 Number	3	Desonide USP	0.0301 gm
4	Desonide Lotion 0.05 Percent 118ml (Net Wt. of Desonide USP is 2.950 Kgs)	1 Number	4	Desonide USP	0.0602 gm
5	Desonide Ointment 0.05 Percent 15gm (Net Wt. of Desonide USP is 0.375 Kgs)	1 Number	5	Desonide USP	0.00765 gm
6	Desonide Ointment 0.05 Percent 60gm (Net Wt. of Desonide USP is 1.050 Kgs)	1 Number	6	Desonide USP	0.0306 gm

RA concerned may take further necessary action as per above decision of NC.

Case No.	173 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00331260AM22
RA File Number	03AX04000915 AM22
Licence No and Date	0311010867/25/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents	

from the firm:

- i. **Description of all Excipients shown in items to be imported may be furnished as per their chemical name.**
- ii. **Details of Packaging Material may be furnished.**
- iii. **Copy of Master Batch Formula for export item indicating net content of inputs in each export.**

Case No.	174 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00331312AM22
RA File Number	03AX04000872 AM22
Licence No and Date	0311010876/25/01/2022
Norms Committee Decision:	
The reply submitted by the firm is under examination. Deferred for comments of TE.	

Case No.	175 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00331317AM22
RA File Number	03AX04000937 AM22
Licence No and Date	0311010878/25/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	176 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	VISION DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00332326AM22
RA File Number	09AX04000156 AM22
Licence No and Date	0911002377/27/01/2022
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	177 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	MAKCUR LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00332514AM22
RA File Number	08AX04000330 AM22
Licence No and Date	0811003882/27/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Jan/202021/4 dated 12.02.2021** against advance authorization No. **0810147773 dt. 15.05.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Items	Qty
CEFOTAXIME FOR INJECTION USP 1gm((MAKTAX 1 GM) 1 vial= 1gm)	2500000 Number	1	CEFOTAXIME SODIUM STERILE USP	2697.50 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	178 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	FDC LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00332665AM22
RA File Number	03AX04000913 AM22
Licence No and Date	0311010909/27/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty	Sl. No.	Import Items	Qty
Loxoptic Ophthalmic Solution 5mg/ml (Betaxolol Eye Drops 5 ML (Each vial contains 5mg of Betaxolol Hydrochloride Net Wt of bulk drug is 4.25 kgs))	170000 Vials	1	Betaxolol Hydrochloride	4.335 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	179 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	MAIVA PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00332872AM22
RA File Number	07AX04000287 AM22
Licence No and Date	0711003013/27/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Bumetanide Inj USP 1mg/4mL (Bumetanide Injection 0.25mg/mL, 4mL vial - 1mg of bulk drug filled in 4mL vial and capped with 13mm Rubber Stopper & 13mm Green colour Matte finish Seals)	1 Number	1	13FO LQ 3768 GREEN MATTE TOP (13mm Green Color Matte Finish Flip Off Seals)	Relevant as per packing policy
2	Bumetanide Inj USP 1mg/10mL (Bumetanide Injection 0.25mg/mL, 10mL vial - 2.5mg of bulk drug filled in 10mL vial and capped with 13mm Rubber Stopper & 13mm Green colour Matte finish Seals)	1 Number	2	13FO LQ 3768 GREEN MATTE TOP (13mm Green Color Matte Finish Flip Off Seals)	Relevant as per packing policy
3	Phenytoin Sodium Inj USP 100mg/ 2mL ("Phenytoin Sodium Injection USP 50mg/mL -100mg of Phenytoin Sodium as bulk drug filled in 2mL Vial and capped with 13mm Rubber Stopper &	1 Number	3	13FO LQ 3768 GREEN MATTE TOP (13mm Green Color Matte Finish Flip Off Seals)	Relevant as per packing policy

	13mm Green colour Matte finish Seals")				
4	Phenytoin Sodium Inj USP 250mg/ 5mL (Phenytoin Sodium Injection USP 50mg/mL - 250mg of bulk drug filled in 5mL Vial and capped with 13mm Rubber Stopper & 13mm Green colour Matte finish Seals)	1 Number	4	13FO LQ 3768 GREEN MATTE TOP (13mm Green Color Matte Finish Flip Off Seals)	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	180 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	LAURUS SYNTHESIS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00332964AM22
RA File Number	09AX04000151 AM22
Licence No and Date	0911002396/27/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	181 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	OC SPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00332998AM22
RA File Number	03AX04000818 AM22
Licence No and Date	0311010921/27/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	182 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	SENTISS PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00333347AM22
RA File Number	05AX04000778 AM22
Licence No and	0511008298/27/01/2022

Date					
Norms Committee Decision:					
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Dec/202122/12 dated 17.12.2021 against advance authorization No. 0511003792 dt. 23.07.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export Product	Qty	Sl. No.	Import Items	Qty
1	Visallergol Eye Drops 0.2 Percent 2.5ml	1 Number Vial	1	Olopatadine HCL	5.61 mg
2	Oftahist (Olopatadine Eye Solution 0.1 Percent in 5ml Vial	1 Number Vial	1	Olopatadine HCL	5.61 mg
RA concerned may take further necessary action as per above decision of NC					

Case No.	183 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00333745AM22
RA File Number	09AX04000069 AM22
Licence No and Date	0911002409/28/01/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	184 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	ALEOR DERMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00333787AM22
RA File Number	34AX04000203 AM22
Licence No and Date	3411001739/28/01/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/May/202223/3 dated 27.05.2022** against advance authorization No. **3411000938 dt. 04.08.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	CREAM(Lidocaine and Prilocaine Cream USP 2.5 percentage and 2.5 percentage 5 gm tube (Net content of API Lidocaine 0.375 kgs. and Prilocaine 0.375 kgs)	3000 Numbers	1	Lidocaine USP	0.382 kg
			2	Prilocaine Base USP	0.382 kg
2	CREAM(Lidocaine and Prilocaine Cream USP 2.5 percentage and 2.5 percentage 30 gm tube (Net content of API Lidocaine 195.75 kgs. and Prilocaine 195.75 kgs)	261000 Numbers	3	Lidocaine USP	199.6585 kg
			4	Prilocaine Base USP	199.6585 kg
3	OINTMENT(Lidocaine Ointment USP 5 percentage 30 gm tube (Net content of API 1.50 kgs.))	1000 Numbers	5	Lidocaine USP	1.5295 kg
4	OINTMENT(Lidocaine Ointment USP 5 percentage 35.44 gm tube (Net content of API 1.77 kgs.))	1000 Numbers	6	Lidocaine USP	1.807 kg
5	OINTMENT(Lidocaine Ointment USP 5 percentage 50 gm jar tube (Net content of API 2.5 kgs.))	1000 Numbers	7	Lidocaine USP	2.55 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	185 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	SYMED LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00333903AM22
RA File Number	09AX04000106 AM22
Licence No and Date	0911002414/28/01/2022
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	186 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	SENTISS PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00333910AM22
RA File Number	05AX04000799 AM22
Licence No and Date	0511008302/28/01/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Apr/202223/1 dated 29.04.2022** against advance authorization No. **0511006792 dt. 04.08.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Brinex / Brinex-M / Brinarga / Brinera (Brinzolamide Ophthalmic Suspension 1%)- 5ml	1 Vial	1	Brinzolamide	51.00 mg / Vial

RA concerned may take further necessary action as per above decision of NC.

Case No.	187 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00334092AM22
RA File Number	08AX04000340 AM22
Licence No and Date	0811003916/28/01/2022

Norms Committee Decision:

Deferred for comments of TE.

Case No.	188 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	AMI ORGANICS LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM APPLY 00334321AM22			
RA File Number	52AX04000053 AM22			
Licence No and Date	5211001941/28/01/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Apr/202223/1 dated 29.04.2022 against advance authorization No. 5211001019 dt. 20.07.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Methyl Paraben	1 kg	1	Para Hydroxy Benzoic Acid	0.969 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	189 / NC/3/MEET/Aug/202223/6			
Case Status	Case Approved			
Party Name	GRANULES INDIA LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM APPLY 00334413AM22			
RA File Number	26AX04000014 AM22			
Licence No and Date	2611000439/28/01/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 6/82-ALC4/2018 dated 16.08.2019 against advance authorization No. 0910067616 dt. 31.05.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Rifaximin	1 kg	1	Rifamycin O	1.50 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	190 / NC/3/MEET/Aug/202223/6										
Case Status	Case Approved										
Party Name	BIODEAL PHARMACEUTICALS PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022										
HQ File Number	HQRNORM APPLY 00342526AM22										
RA File Number	05AX04000785 AM22										
Licence No and Date	0511008526/03/02/2022										
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Mar/202122/15 dated 17.03.2022 against advance authorization No. 0511000932 dt. 02.02.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>NASAL SPRAY(SNAP-ON, S20 WHITE SMOOTH, NASAL ADAPTOR & CHEMICALS)</td><td>127500 Number</td><td>1</td><td>NASAL ADAPTOR FOR MFG OF NASAL SPRAY</td><td>Relevant, on Net to Net basis with accountability</td></tr> </tbody> </table>		Export product	Qty.	Sl. No.	Import items	Qty.	NASAL SPRAY(SNAP-ON, S20 WHITE SMOOTH, NASAL ADAPTOR & CHEMICALS)	127500 Number	1	NASAL ADAPTOR FOR MFG OF NASAL SPRAY	Relevant, on Net to Net basis with accountability
Export product	Qty.	Sl. No.	Import items	Qty.							
NASAL SPRAY(SNAP-ON, S20 WHITE SMOOTH, NASAL ADAPTOR & CHEMICALS)	127500 Number	1	NASAL ADAPTOR FOR MFG OF NASAL SPRAY	Relevant, on Net to Net basis with accountability							
RA concerned may take further necessary action as per above decision of NC.											

Case No.	191 / NC/3/MEET/Aug/202223/6												
Case Status	Case Approved												
Party Name	MAIVA PHARMA PRIVATE LIMITED												
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022												
HQ File Number	HQRNORM APPLY 00342818AM22												
RA File Number	07AX04000330 AM22												
Licence No and Date	0711003135/04/02/2022												
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Sl. No.</th><th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>1</td><td>Furosemide Injection 10mg/mL - 2mL Vial(2mL Vial - filled with 20mg of furosemide as bulk drug</td><td>1 Number</td><td>1</td><td>Grey Westar RS SIL 1 (13mm Chlorobutyle Rubber Stopper Grey RFS)</td><td>Relevant as per packing policy</td></tr> </tbody> </table>		Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.	1	Furosemide Injection 10mg/mL - 2mL Vial(2mL Vial - filled with 20mg of furosemide as bulk drug	1 Number	1	Grey Westar RS SIL 1 (13mm Chlorobutyle Rubber Stopper Grey RFS)	Relevant as per packing policy
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.								
1	Furosemide Injection 10mg/mL - 2mL Vial(2mL Vial - filled with 20mg of furosemide as bulk drug	1 Number	1	Grey Westar RS SIL 1 (13mm Chlorobutyle Rubber Stopper Grey RFS)	Relevant as per packing policy								

	mixed in water for injection and filled in 2mL Vial and capped with 13mm chlorobutyle Rubber Stopper)				
2	Furosemide Injection 10mg/mL - 4mL Vial(4mL Vial - filled with 40mg of furosemide as bulk drug mixed in water for injection and filled in 4mL Vial and capped with 13mm chlorobutyle Rubber Stopper)	1 Number	2	Grey Westar RS SIL 1 (13mm Chlorobutyle Rubber Stopper Grey RFS)	Relevant as per packing policy
3	Prochlorperazine Edisylate Injection USP 10mg/2mL(2mL Vial - Prochlorperazine Edisylate Injection USP 10mg/2mL and capped with 13mm chlorobutyle Rubber Stopper)	1 Number	3	Grey Westar RS SIL 1 (13mm Chlorobutyle Rubber Stopper Grey RFS)	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	192 / NC/3/MEET/Aug/202223/6			
Case Status	Case Approved			
Party Name	BIOXERA PHARMA PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM APPLY 00343396AM22			
RA File Number	03AX04001003 AM22			
Licence No and Date	0311011012/04/02/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Apr/202223/1 dated 29.04.2022 against advance authorization No. 0311009297 dt. 08.12.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <u>(Ask Mathur Sir)</u>				
Export product	Qty.	Sl. No.	Import items	Qty.
BENFOTIAMINE	1 kg	1	VITAMIN B1	0.922 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	193 / NC/3/MEET/Aug/202223/6										
Case Status	Case Approved										
Party Name	CIPLA LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022										
HQ File Number	HQRNORM APPLY 00343447AM22										
RA File Number	03AX04000901 AM22										
Licence No and Date	0311011119/04/02/2022										
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 5/82-ALC4/2019 dated 02.08.2019 against advance authorization No. 0310828889 dt. 09.05.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Difluprednate Ophthalmic Emulsion 0.05%(Each ml contains : Difluprednate 0.05%, Sorbic acid NF 0.1%)</td><td>1 Number</td><td>1</td><td>Difluprednate</td><td>0.00255 gm / 5 ml pack</td></tr> </tbody> </table>		Export product	Qty.	Sl. No.	Import items	Qty.	Difluprednate Ophthalmic Emulsion 0.05%(Each ml contains : Difluprednate 0.05%, Sorbic acid NF 0.1%)	1 Number	1	Difluprednate	0.00255 gm / 5 ml pack
Export product	Qty.	Sl. No.	Import items	Qty.							
Difluprednate Ophthalmic Emulsion 0.05%(Each ml contains : Difluprednate 0.05%, Sorbic acid NF 0.1%)	1 Number	1	Difluprednate	0.00255 gm / 5 ml pack							
RA concerned may take further necessary action as per above decision of NC.											

Case No.	194 / NC/3/MEET/Aug/202223/6										
Case Status	Case Approved										
Party Name	MAIVA PHARMA PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022										
HQ File Number	HQRNORM APPLY 00342819AM22										
RA File Number	07AX04000318 AM22										
Licence No and Date	0711003139/04/02/2022										
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Sodium Chloride Injection USP 90mg per 10mL Vial.(10mL Vial - filled with 90mg of Sodium Chloride as bulk drug</td><td>1 Number</td><td>1</td><td>10ml Unprinted Clear Glass Vial Empty</td><td>Relevant as per packing policy</td></tr> </tbody> </table>		Export product	Qty.	Sl. No.	Import items	Qty.	Sodium Chloride Injection USP 90mg per 10mL Vial.(10mL Vial - filled with 90mg of Sodium Chloride as bulk drug	1 Number	1	10ml Unprinted Clear Glass Vial Empty	Relevant as per packing policy
Export product	Qty.	Sl. No.	Import items	Qty.							
Sodium Chloride Injection USP 90mg per 10mL Vial.(10mL Vial - filled with 90mg of Sodium Chloride as bulk drug	1 Number	1	10ml Unprinted Clear Glass Vial Empty	Relevant as per packing policy							

filled in 10mL Vial and capped with 13mm GreySerum ChlorobutyI Rubber Stopper)				
RA concerned may take further necessary action as per above decision of NC.				

Case No.	195 / NC/3/MEET/Aug/202223/6			
Case Status	Case Approved			
Party Name	FINE ORGANIC INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM APPLY 00343414AM22			
RA File Number	03AX04001020 AM22			
Licence No and Date	0311011104/04/02/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 13/82-ALC4/2018 dated 14.01.2019 against advance authorization No. 0310824646 dated 24.10.2018 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

Case No.	196 / NC/3/MEET/Aug/202223/6			
Case Status	Case Deferred			
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM APPLY 00343548AM22			
RA File Number	31AX04000047 AM22			
Licence No and Date	3111000999/04/02/2022			

Norms Committee Decision:

Deferred for comments of TE.

Case No.	197 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	BALAJI AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	NORM APPLY 00343126AM22
RA File Number	31AX04000059 AM22
Licence No and Date	3111000968/04/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

As per Advance Authorization, the description of Item No. 3 is 1, 4 BUTANEDIOL, however in manufacturing process, the import item is mentioned as Gamma Butyrolactone. Please clarify it.

Case No.	198 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	MAIVA PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00342820AM22
RA File Number	07AX04000317 AM22
Licence No and Date	0711003138/04/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Sodium Chloride Injection USP 90mg per 10mL Vial.(10mL Vial - filled with 90mg of Sodium Chloride as bulk drug filled in 10mL Vial and capped with 13mm Grey Serum Chlorobutyl Rubber Stopper)	1 Number	1	13mm Grey Serum Chlorobutyl R/S-RFS-C14226422GS6TP3	Relevant as per packing policy

2	Sterile Water for Injection 10mL Vial(Sterile Water for injection, filled in 10mL Vial and capped with 13mm Grey Serum Chlorobutyl Rubber Stopper)	1 Number	2	13mm Grey Serum Chlorobutyl R/S-RFS-C14226422GS6TP3	Relevant as per packing policy
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RA concerned may take further necessary action as per above decision of NC.

Case No.	199 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00343419AM22
RA File Number	03AX04001010 AM22
Licence No and Date	0311011108/04/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **5/82-ALC4/2020 dated 09.10.2020** against advance authorization No. **0310834236 dated 16.01.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	OXYBUTYNIN CHLORIDE EXTENDED RELEASE TAB USP 5 MG. Each tablet contains (i) Oxybutynin Chloride USP- 5 mg (ii) Eastman(TM Cellulose Acetate (CA 398-10NF/EP)- 38.88 mg (iii) Sentry Polyox WSR N80 FP NF- 80.52 mg (iv) Sentry Polyox WSR 303 NF- 41.10 mg. Net content (i) 68.808 Kgs (ii) 535.05 Kgs (iii) 1108.08 Kgs (iv) 565.60 Kgs.)	1 Number	1	OXYBUTYNIN CHLORIDE USP	5.10 mg
			2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	32.40 mg
			3	SENTRY POLYOX WSR N80 FP NF	80.52 mg
			4	SENTRY POLYOX WSR 303 NF	41.10 mg
2	OXYBUTYNIN CHLORIDE	1 Number	5	OXYBUTYNIN	10.20 mg

	EXTENDED RELEASE TAB. USP 10 MG. Each tablet contains (i) Oxybutynin Chloride USP- 10mg (ii) Eastman(TM Cellulose Acetate (CA 398-10NF/EP)- 38.88 mg (iii) Sentry Polyox WSR N80 FP NF- 80.77 mg (iv) Sentry Polyox WSR 303 NF- 41.10 mg. Net content (i) 68.807 Kgs (ii) 267.52 Kgs (iii) 555.754 Kgs (iv) 282.80 Kgs.)			CHLORIDE USP	
			6	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	32.40 mg
			7	SENTRY POLYOX WSR N80 FP NF	80.77 mg
			8	SENTRY POLYOX WSR 303 NF	41.10 mg
3	OXYBUTYNIN CHLORIDE EXTENDED RELEASE TAB. USP 15 MG. Each tablet contains (i) Oxybutynin Chloride USP - 15 mg(ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 38.88 mg (iii) Sentry Polyox WSR N80 FP NF- 81.02 mg (iv) Sentry Polyox WSR 303 NF- 41.10 mg. Net content (i) 91.743 Kgs (ii) 237.798 Kgs (iii) 495.535 Kgs (iv) 251.376 Kgs.)	1 Number	9	OXYBUTYNIN CHLORIDE USP	15.30 mg
			10	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	32.40 mg
			11	SENTRY POLYOX WSR N80 FP NF	81.02 mg
			12	SENTRY POLYOX WSR 303 NF	41.10 mg

RA concerned may take further necessary action as per above decision of NC.

Case No.	200 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	PIRAMAL PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00343700AM22
RA File Number	03AX04001017 AM22
Licence No and Date	0311011123/04/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Dec/202122/12 dated 17.12.2021 against advance authorization No. 0311005566 dated 23.07.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given	

below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
Bempedoic Acid and Ezetimibe Fixed Dose Combination Tablets((Net content of Bempedoic Acid 3195kgs and Ezetimibe 177.5kgs in Total Export Qty) (AA for Free of cost material as per Para 4.11 of HBP & Para 4.19 of FTP & RBI Master Circular C-26 -Disallowing remittances for material being supplied free of cost))	1 Number	1	Bempedoic Acid	189.90 mg
		2	Ezetimibe	10.55 mg

Note: The above norms are valid only for subject to fulfillment of following conditions:

1. **Export Product being Patented Medicine, be filed with USFDA as an NDA (New Drug Application.**
2. **Export to USA and Europe only.**
3. **Firm holding Certificate of Manufacturing Exclusivity.**

RA concerned may take further necessary action as per above decision of NC.

Case No.	201 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	DEEPAK PHENOLICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00342844AM22
RA File Number	34AX04000227 AM22
Licence No and Date	3411001756/04/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/May/202223/4 dated 17.06.2022** against advance authorization No. **3410046526 dt. 05.11.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Phenol	6511 MT	1	Cumene	5499.92 MT

RA concerned may take further necessary action as per above decision of NC

Case No.	202 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00343437AM22
RA File Number	03AX04001016 AM22
Licence No and Date	0311011111/04/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/May/202223/4 dated 17.06.2022** against advance authorization No. **0311004497 dated 10.06.2021**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	GLIPIZIDE EXTENDED RELEASE TABLETS 10 MG. Each tablet contains (i) Glipizide USP- 10 mg (ii) Eastman (TM Cellulose(Acetate (CA 398-10NF/EP)- 29.70 mg (iii) Sentry Polyox WSR N80 FP NF- 178.10 mg (iv) Sentry Polyox WSR 303 NF- 100 mg. Net content (i) 459.46 Kgs (ii) 1364.59 Kgs (iii) 8182.96 Kgs (iv) 4594.59 Kgs.)	1 Number	1	GLIPIZIDE USP	10.20 mg
			2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	29.70 mg
			3	SENTRY POLYOX WSR N80 FP NF	178.10 mg
			4	SENTRY POLYOX WSR 303 NF	100.00 mg
2	GLIPIZIDE EXTENDED RELEASE TABLETS 5 MG. Each tablet contains (i) Glipizide USP- 5 mg (ii) Eastman (TM Cellulose Acetate((CA 398-	1 Number	5	GLIPIZIDE USP	5.10 mg
			6	EASTMAN (TM)	20.40 mg

	10NF/EP)- 20.40 mg (iii) Sentry Polyox WSR N80 FP NF- 89.05 mg (iv) Sentry Polyox WSR 303 NF- 50 mg. Net content (i) 182.43 Kgs (ii) 744.32 Kgs (iii) 3249.12 Kgs (iv) 1824.33 Kgs.)			CELLULOSE ACETATE (CA 398-10NF/EP)	
			7	SENTRY POLYOX WSR N80 FP NF	89.05 mg
			8	SENTRY POLYOX WSR 303 NF	50.00 mg
3	GLIPIZIDE EXTENDED RELEASE TABLETS 2.5 MG. Each tablet contains (i) Glipizide USP- 2.5 mg (ii) Eastman (TM Cellulose(Acetate (CA 398-10NF/EP)- 20.40 mg (iii) Sentry Polyox WSR N80 FP NF- 89.05 mg (iv) Sentry Polyox WSR 303 NF- 50 mg. Net content (i) 33.78 Kgs (ii) 275.68 Kgs (iii) 1203.38 Kgs (iv) 675.68 Kgs.)	1 Number	9	GLIPIZIDE USP	2.55 mg
			10	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	20.40 mg
			11	SENTRY POLYOX WSR N80 FP NF	89.05 mg
			12	SENTRY POLYOX WSR 303 NF	50.00 mg
RA concerned may take further necessary action as per above decision of NC.					

Case No.	203 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	SARACA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00342859AM22
RA File Number	09AX04000141 AM22
Licence No and Date	0911002446/04/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 6/82-ALC4/2019 dated 16.08.2019 against advance authorization No. 0910067656 dated 12.06.2019 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
GABAPENTIN(API)	1 kg	1	1,1 CYCLOHEXANE DI ACETIC ACID MONOAMIDE (CAM)	1.630 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	204 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	DANOPHARM CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00343441AM22
RA File Number	039404000360 AM21
Licence No and Date	0311011114/04/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	205 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	OPTIMUS DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00342862AM22
RA File Number	09AX04000195 AM22
Licence No and Date	0911002452/04/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	206 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	INNOVASSYNTH TECHNOLOGIES (INDIA) LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00343443AM22
RA File Number	03AX04000895 AM22
Licence No and Date	0311011115/04/02/2022

Norms Committee Decision:
Deferred for comments of TE.

Case No.	207 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	BEST VALUE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00343056AM22
RA File Number	34AX04000212 AM22
Licence No and Date	3411001750/04/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	208 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	INNOVASSYNTH TECHNOLOGIES (INDIA) LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00343444AM22
RA File Number	03AX04000893 AM22
Licence No and Date	0311011116/04/02/2022
Norms Committee Decision:	
Deferred for comments of TE	

Case No.	209 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00343395AM22
RA File Number	03AX04001061 AM22
Licence No and Date	0311011086/04/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	210 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	INNOVASSYNTH TECHNOLOGIES (INDIA) LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00343445AM22
RA File Number	03AX04000892 AM22
Licence No and Date	0311011117/04/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	211 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00345204AM22
RA File Number	03AX04001106 AM22
Licence No and Date	0311011140/06/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	212 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	INNOVASSYNTH TECHNOLOGIES (INDIA) LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00345730AM22
RA File Number	03AX04000898 AM22
Licence No and Date	0311011149/07/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	213 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00345828AM22
RA File Number	09AX04000205 AM22
Licence No and Date	0911002465/07/02/2022
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	214 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	OLON ACTIVE PHARMACEUTICAL INGREDIENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00345974AM22
RA File Number	03AX04001021 AM22
Licence No and Date	0311010996/07/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	215 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00346268AM22
RA File Number	34AX04000204 AM22
Licence No and Date	3411001767/07/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	216 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	HETERO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00346808AM22
RA File Number	09AX04000140 AM22
Licence No and Date	0911002475/08/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. 9/82-ALC4/2019 dated 18.10.2019 against advance authorization No. 0910067680 dt. 19.06.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export product	Qty.	Sl. No.	Import items	Qty.
VALSARTAN	1 kg	1	N-[(2-Cyanobiphenyl-4-methyl)]-[L]-valine methyl ester Hydrochloride	0.85 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	217 / NC/3/MEET/Aug/202223/6			
Case Status	Case Approved			
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM APPLY 00347013AM22			
RA File Number	31AX04000060 AM22			
Licence No and Date	3111000964/08/02/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Feb/202122/14 dated 21.02.2022 against advance authorization No. 3111000350 dt. 24.05.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Anisole	1 kg	1	Phenol	0.90 kg
		2	Methanol	0.350 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	218 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	VERGO PHARMA RESEARCH LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00347173AM22
RA File Number	03AX04001053 AM22
Licence No and Date	0311011202/08/02/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to ratify adhoc norms as per **SION A-412**.

RA concerned may take further necessary action as per above decision of NC.

Case No.	219 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	PUNISKA HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00347306AM22
RA File Number	08AX04000205 AM22
Licence No and Date	0811003993/08/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	220 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00347493AM22
RA File Number	52AX04000059 AM22
Licence No and Date	5211001995/08/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	221 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	HETERO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00347838AM22
RA File Number	09AX04000179 AM22
Licence No and Date	0911002407/08/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Mar/202122/16 dated 08.04.2022 against advance authorization No. 0911001814 dt. 03.11.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below	

or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
(2S,3S,5S)-2-amino-3-hydroxy-5-tert butyl carbonyl amino-1,6-diphenyl-hexane	1 kg	1	(S,E)-5-AMINO-2-(DIBENZYLAMINO)-1,6-DIPHENYLHEX-4-EN-3-ONE	1.77 kg
		2	SODIUM BORO HYDRIDE	0.45 kg
		3	TETRA HYDRO FURAN	0.48 kg
		4	2,2,2 TRI FLUORO ACETIC ACID	2.16 kg
		5	DI TERT.BUTYL DI CARBONATE	0.92 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	222 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	DANOPHARM CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00348263AM22
RA File Number	039404000359 AM21
Licence No and Date	0311011233/09/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. **NC/3/MEET/Aug/202122/7 dated 13.08.2021** against advance authorization No. **0310831769 dt. 24.09.2019**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Alpha-(2,4-dichlorophenyl)-1H-Imidazole-1-Ethanol	1 kg	1	2,2,4 Trichloro Acetophenone	1.45 kg
		2	Imidazole	0.53 kg

		3	Sodium Borohydride	0.10 kg
		4	Dimethyl Sulphoxide (DMSO)	0.42 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	223 / NC/3/MEET/Aug/202223/6			
Case Status	Case Approved			
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM APPLY 00348935AM22			
RA File Number	31AX04000064 AM22			
Licence No and Date	3111001078/09/02/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/Mar/202122/16 dated 08.04.2022 against advance authorization No. 3111000614 dt. 12.10.2021 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Acetyl Anisole (4 Methoxy Acetophenone)	1 kg	1	Phenol	0.72 kg
		2	Methanol	0.276 kg
		3	Acetic Anhydride Purity 99 Percentage	0.755 kg
RA concerned may take further necessary action as per above decision of NC				

Case No.	224 / NC/3/MEET/Aug/202223/6			
Case Status	Case Deferred			
Party Name	VENKATA NARAYANA ACTIVE INGREDIENTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM APPLY 00348986AM22			
RA File Number	04AX04000023 AM22			
Licence No and Date	0411002608/09/02/2022			

Norms Committee Decision:

Deferred for comments of TE.

Case No.	225 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00349075AM22
RA File Number	03AX04000842 AM22
Licence No and Date	0311011271/09/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Medical Creams & Ointments(DOCOSANOL CREAM 10% 2G Tot Wt: 2800Kgs (Net Cont: Docosanol 280 Kgs, Tubes 1400000Nos))	1 Number	1	DOCOSANOL 1H (WATSON – TEVA)	0.204 gram
		2	DOCOSANOL 10% CREAM 2G TUBE	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	226 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00348248AM22
RA File Number	03AX04001105 AM22
Licence No and Date	0311011230/09/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:

- i. Description of all Excipients shown in items to be imported may be furnished as per their chemical name.
- ii. Details of Packaging Material may be furnished.

iii. Copy of Master Batch Formula for export item indicating net content of inputs in each export.

Case No.	227 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	DANOPHARM CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00348260AM22
RA File Number	039404000358 AM21
Licence No and Date	0311000653/09/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Copy of 4.07 application having copy of Advance Authorization alongwith complete technical details as per Annexure to Appendix 4E.	

Case No.	228 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00350237AM22
RA File Number	05AX04000943 AM22
Licence No and Date	0511008753/10/02/2022
Norms Committee Decision: Deferred for comments of TE.	

Case No.	229 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	LEBEN LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00350608AM22
RA File Number	03AX04001220 AM22
Licence No and Date	0311011318/10/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Apr/202223/1 dated 29.04.2022 against advance authorization No. 0311009732 dt. 23.12.2021, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm,	

whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
DOXYLEB CAPSULES (DOXYCYCLINE HYCLATE CAPSULES BP) 100MG(IN PACKING OF 10sX10, 10sX100 &1000s. QTY CONSUMED OF EXEMPT MATERIAL DOXYCYCLINE HYCLATE BP 117MG/CAPSULE)	5982906 Number	1	DOXYCYCLINE HYCLATE BP	690.4 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	230 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved
Party Name	SMS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00352284AM22
RA File Number	09AX04000238 AM22
Licence No and Date	0911002507/11/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
SITAGLIPTIN HYDROCHLORIDE	1 kg	1	2,4,5 TRIFLUOROPHENYLACETIC ACID	1.146 kg
		2	MELDRUM ACID	0.88 kg
		3	3-(TERIFLUOROMETHYL)-5,6,7,8-TETRAHYDRI-[1,2,4] TRIAZOLO[4,3-a] PYRAZINE HYDROCHLORIDE	0.75 kg
		4	DI-TERTIARY BUTYL DICARBONATE (DIBOC)	1.50 kg

		5	TETRAHYDROFURAN	1.50 kg
		6	ISO PROPYL ALCOHOL	5.50 kg
		7	METHYL DI CHLORIDE	12.18 kg
		8	METHANOL	3.12 kg
		9	N-HEPTANE	1.80 kg
		10	TERTIARY BUTANOL (T-BUTANOL)	1.78 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	231 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	LAURUS SYNTHESIS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00351303AM22
RA File Number	09AX04000191 AM22
Licence No and Date	0911002504/11/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	232 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	LAXMI ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00351870AM22
RA File Number	03AX04000936 AM22
Licence No and Date	0311011342/11/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	233 / NC/3/MEET/Aug/202223/6
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Case Status	Case Approved	
Party Name	UNIMAX CHEMICALS PRIVATE LIMITED	
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022	
HQ File Number	HQRNORM APPLY 00353423AM22	
RA File Number	03AX04001196 AM22	
Licence No and Date	0311011360/12/02/2022	
Norms Committee Decision:		
The Committee considered the case as per agenda and it was decided to ratify adhoc norms as under:		

Case No.	234 / NC/3/MEET/Aug/202223/6			
Case Status	Case Approved			
Party Name	AMI ORGANICS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM APPLY 00354939AM22			
RA File Number	52AX04000075 AM22			
Licence No and Date	5211002025/14/02/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product / import item in Meeting No. NC/3/MEET/May/202223/4 dated 17.06.2022 against advance authorization No. 5210042570 dt. 20.03.2018 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
TERT- BUTYL 1-PIPERAZINE CARBOXYLATE (1-BOC PIPERAZINE)	1 kg	1	DI -TERT BUTYL DICARBONATE	2.00 kg
		2	PIPERAZINE ANHYDROUS	0.80 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	235 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00356332AM22
RA File Number	08AX04000424 AM22
Licence No and Date	0811004069/15/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	236 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	INTAS PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00356333AM22
RA File Number	08AX04000425 AM22
Licence No and Date	0811004071/15/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	237 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	VENUS REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00356345AM22
RA File Number	30AX04000119 AM22
Licence No and Date	3011001784/15/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	238 / NC/3/MEET/Aug/202223/6
Case Status	Case Approved

Party Name	TITAN LABORATORIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022			
HQ File Number	HQRNORM APPLY 00355947AM22			
RA File Number	03AX04001249 AM22			
Licence No and Date	0311011408/15/02/2022			
Norms Committee Decision:				
The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
ORLISTAT PELLETS 50 %	1 kg	1	ORLISTAT	0.50 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	239 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00355978AM22
RA File Number	03AX04001161 AM22
Licence No and Date	0311011414/15/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm:	
i. Description of all Excipients shown in items to be imported may be furnished as per their chemical name. ii. Details of Packaging Material may be furnished. iii. Copy of Master Batch Formula for all export items indicating net content of inputs in each export.	

Case No.	240 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00355981AM22

RA File Number	03AX04001160 AM22
Licence No and Date	0311011415/15/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. Description of all Excipients shown in items to be imported may be furnished as per their chemical name. ii. Details of Packaging Material may be furnished. iii. Copy of Master Batch Formula for all export items indicating net content of inputs in each export.	

Case No.	241 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00356040AM22
RA File Number	03AX04001181 AM22
Licence No and Date	0311011428/15/02/2022
Norms Committee Decision: The reply submitted by the firm is under examination. Deferred for comments of TE	

Case No.	242 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	PIL PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00356272AM22
RA File Number	05AX04000849 AM22
Licence No and Date	0511008550/15/02/2022
Norms Committee Decision: Deferred for comments of TE.	

Case No.	243 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	GANGWAL HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00356909AM22

RA File Number	03AX04001205 AM22
Licence No and Date	0311011422/16/02/2022
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	244 / NC/3/MEET/Aug/202223/6
Case Status	Case Deferred
Party Name	GLENFIN CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Aug/ 202223/ 6 and 09/09/2022
HQ File Number	HQRNORM APPLY 00356912AM22
RA File Number	03AX04001153 AM22
Licence No and Date	0311011451/16/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information / documents from the firm: i. As per submitted details of stoichiometry with material balance, requirement of Tetrahydrofuran is indicated as 4.5 kg / kg with Nil recovery and also there is no indigenous item used. Please clarify it. ii. Consumption of Tetrahydrofuran as per Appendix 4E and CA certificate is shown as 3.60 kg / kg. Please clarify it with reference to point no. (i) above. - iii It is stated that there is generation of solvent mixture, which cannot be used as such. Quantity of spent solvent produced and its commercial value with proof of invoice may be furnished.	